

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 175/2021

IN THE MATTER OF:

Naharpur Residents Welfare Association (Regd.)  
... PETITIONER

VERSUS

Department Of Forest. ...RESPONDENT

INDEX

STATUS REPORT ON BEHALF OF  
RESPONDENT /DDA

1-3

New Delhi  
Dated: 14.01.2025

FILED BY:



**KRITIKA GUPTA | LATIKA MALHOTRA**  
Counsel for Respondent No. 2 /DDA  
Enrol No: | D/2356/2018  
Chamber No. 317, Block s, High Court of Delhi  
+91-9811895162 |latika.malhotra10@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 175/2021

**IN THE MATTER OF:**

**Naharpur Residents Welfare Association (Regd.)**  
... PETITIONER

VERSUS

**Department Of Forest.** ...RESPONDENT

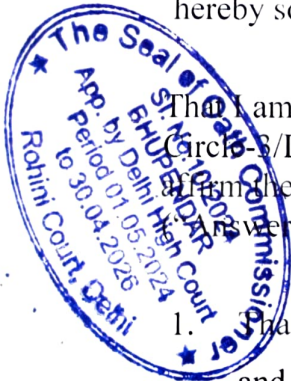
**STATUS REPORT ON BEHALF OF  
RESPONDENT /DDA**

I, Uttam Chand Meena, aged about 55 years, son of Sh. Gyani Ram Meena, working as Superintending Engineer Rohini Civil Circle-3/DDA of the Respondent (Delhi Development Authority hereinafter referred to as 'DDA') herein, having office at 3<sup>rd</sup> floor DDA Zonal Building Office, Madhuban Chowk, Rohini, Delhi, do hereby solemnly affirm and state on oath as under: -

The I am presently working as Superintending Engineer Rohini Civil Circle-3/DDA, and as such am duly authorized and competent to sign the present Affidavit on behalf of the Respondent No.2 /DDA (hereinafter referred to as "Respondent").

1. That this Affidavit has been drafted under my instructions and I say that the facts stated therein are based upon records of the case which I believe to be true and correct to the best of my knowledge and belief.

2. That the Respondent craves leaves of this Hon'ble Tribunal to reserve its liberty to file additional affidavit/ submissions during the course of the proceedings, if the need so arises.



- 3. That the present matter is primarily related to cutting/felling of trees in allotted plots by DDA through e-auction in pocket E-1 to E-5, Sector-7 around village Naharpur Rohini.
- 4. The petitioner has alleged to Forest Department of allowing for cutting/felling of trees illegally. The plots under reference have already been handed over to allottees through e-auction by DDA with the condition "as is where is basis". The successful allottees of these plots are supposed to seek permission from the Forest Department before cutting/felling any of the trees existing on their allotted plots.



That it is pertinent to mention that DDA is not responsible for cutting/felling of trees in allotted plots in pocket E-1 to E-5 Sector-7 around village Naharpur Rohini. Allottee is fully responsible for cutting/felling of trees in allotted plots.

- 6. That the Answering Respondent is committed to the cause of creating, protecting and maintaining the trees under its jurisdiction, and shall take all necessary steps and actions in pursuance thereof.

11 JAN 2025

*Latika*  
I Identified the Deponent who has signed in my presence

*[Signature]*  
**DEPONENT**  
Superintending Engineer  
Rohini Civil Circle-3  
D.D.A., Madhuban Chowk  
Sector-14, Rohini, Delhi-85

VERIFICATION: Verified at New Delhi on this the \_\_\_\_ day of \_\_\_\_\_ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Sh./Smt./K...  
S/o W/o D/o...  
Identified  
has sole  
on.....  
that the  
been read  
correct to

*[Signature]*  
Oath Commissioner, Delhi

*[Signature]*  
**DEPONENT**  
Superintending Engineer  
Rohini Civil Circle-3  
D.D.A., Madhuban Chowk  
Sector-14, Rohini, Delhi-85

11 JAN 2025